

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-348(ND)/2017

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2018.**

**NAME OF THE COMPANY: M/s. Rachna Sarees Vs. Charming Apparels
Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC Code, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:

Mr. Alok Kumar Kuchhal Advocate for the Petitioner
Mr. Atul Sharma, Ms. Yamini Khurana, Advocate for the
Respondent.

ORDER

The COC has passed a resolution for changing the RP and ^{have} proposed the name of Mr. Arvind Garg. The present RP has no objection in relinquishing the charge. COC may file an appropriate application if such a resolution has been approved. Appropriate steps be taken by the COC/Parties. It is also brought to the notice of this Bench that 180 days has expired.

To come up for further consideration on 25th of September, 2018.



**(Deepa Krishan)
Member (T)**



**(Ina Malhotra)
Member (J)**